

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-21/2008(Pt.)/ 65 /A

From :- Smti Jayashree Bora,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, The Deputy Registrar (Admn.),
Gauhati High Court,
Itanagar Permanent Bench,
Arunachal Pradesh.

Dated Guwahati, th 8 January, 2025.

Sub:- **Earned Leave.**

Ref:- Your letter No.HC(IB)-VIG/01/2024/1861-24 Dated 19.12.2024.

Sir,

With reference to the above, I am directed to inform you that Shri Ito Basar, District & Sessions Judge, Bomdila, West Kameng District, Arunachal Pradesh has been granted **15 (fifteen) days earned leave w.e.f. 08.01.2025 to 22.01.2025, along with station leave permission w.e.f. 08.01.2025 to 22.01.2025**, subject to the submission of his leave application in the prescribed format as well as a copy of the Leave Admissibility Report in the Itanagar Permanent Bench. He is to hand over charge to the CJM-cum-Civil Judge (Sr. Div.), Bomdila before proceeding on leave.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-21/2008(Pt.)/ 66 - 67 /A, dated , 08-01-2025
Copy to:

1. Shri Ito Basar, District & Sessions Judge, Bomdila, West Kameng District,
Arunachal Pradesh.

2. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

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